

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

--APPLICATION NUMBER

:

PETITION NUMBER

: CP/55/2017

NAME OF THE PETITIONER(S)

: STAND21 FRANCE

NAME OF THE RESPONDENT(S)

: STAND21 EXPORTS (I) PVT LTD & 4 ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. MUKUNDAN

DOMINIC S. DAVID

Counsel for Petitioner *[Signature]*

ORDER

Counsel for the Petitioner present. As seen from the order dated 14.11.2017, Counsel for Respondent had agreed to propose the name of an Independent Observer by 17.11.2017. But till date, neither he has opened the lock of the room of the Managing Director nor proposed the name of the Independent Observer. In the order, it was directed that in case Counsel for the Respondent does not propose the name of the Independent Observer, the Petitioner will mention the matter. Accordingly, the Petitioner has mentioned the matter.

We appoint Mr. IB Harikrishna as Independent Observer for the purpose of EOGM proposed to be held on 30.11.2017.

Counsel for the Petitioner is directed to take copy of this order and serve it on the Independent Observer for the purpose of the said EOGM and submit the report within a week after the date of meeting.

— 891 —

MEMBER (TECHNICAL)
ghk

— 891 —

MEMBER (JUDICIAL)